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Friday,
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13 Sravana, 1945 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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RAJYA SABHA

Friday, the 4th August, 2023/13 Sravana, 1945 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair.*

BIRTHDAY GREETINGS

MR. CHAIRMAN: Hon. Members, ...*(Interruptions)*...

श्री सुरेन्द्र सिंह नागर (उत्तर प्रदेश): सर, ...*(व्यवधान)*...

MR. CHAIRMAN: Hon. Members, I take the opportunity to wish birthday greetings to hon. Members of Parliament. Shri Venkataramana Rao Mopidevi ...*(Interruptions)*... He has his birthday today. He is a Member of Rajya Sabha since June, 2020. ...*(Interruptions)*... He is a social worker and an eminent figure in Andhra Pradesh politics. ...*(Interruptions)*... He has the distinction of being the first politician from fishermen community from Andhra Pradesh to be elected to Rajya Sabha. ...*(Interruptions)*... Shri Mopidevi was a Member of Andhra Pradesh Legislature for four terms and had served as a Minister in the State Government of Andhra Pradesh. ...*(Interruptions)*... He is married to Shrimati Aruna Mopidevi and the couple is blessed with son, Rajeev and daughter, Dr. Sai Jasmita. ...*(Interruptions)*... Hon. Members, if we can't greet our Members on birthday, if we can't keep order, that is not very wholesome. Please take your seats. ...*(Interruptions)*... . Shri Jairam Ramesh, please ...*(Interruptions)*... You can't even have the courtesy, hon. Members, to greet your persons on their birthday! ...*(Interruptions)*... Can't you do that? This is the minimum you can do. ...*(Interruptions)*... Hon. Members, I am again taking the opportunity to wish birthday greetings to Shri Venkataramana Rao Mopidevi. We have developed a mechanism that those of our hon. Members, whose birthday is on days when the House is in Session but there is no sitting, we greet them. ...*(Interruptions)*...

एक माननीय सदस्य: सर, कुछ मिठाई भी मिलनी चाहिए।

MR. CHAIRMAN: Come to Chamber, you will have enough of it. ...*(Interruptions)*... He is a Member of the Rajya Sabha since June, 2020. He is a social worker and an eminent figure in Andhra Pradesh politics. Hon. Members, he has the distinction of

being the first politician from fishermen community of Andhra Pradesh to be elected to Rajya Sabha. Shri Mopidevi was a Member of the Andhra Pradesh Legislature for four terms and had served as a Minister in the State Government of Andhra Pradesh. He is married to Shrimati Aruna Mopidevi and the couple is blessed with son, Rajeev, and daughter, Dr. Sai Jasmita. Prof. Manoj Kumar Jha. ...*(Interruptions)*... The Professor has his birthday*(Interruptions)*...

SHRI DEEPENDER SINGH HOODA (Haryana): Birthday gift, Sir! ...*(Interruptions)*... Sir, please give him birthday gift. ...*(Interruptions)*...

MR. CHAIRMAN: Hon. Members, Shri Deepender Hooda, a very senior Member of Lok Sabha for three terms ... am I right?

SHRI DEEPENDER SINGH HOODA: Yes, Sir.

MR. CHAIRMAN: And, as a Member of this House. I had the distinction and privilege of being his guardian when he was in Mayo College. ...*(Interruptions)*... So, as *Guru Dakshina*, Deepender Hooda will give a gift, on my behalf, from his pocket to Prof. Manoj Kumar Jha by the end of the day and the compliance will be ensured by Shri Sushil Kumar Gupta. ...*(Interruptions)*...

Hon. Members, Prof. Jha is a Member of this august House since April, 2018. He is known and recognized for his oratory skills. Prof. Jha is a Doctorate in social work and had earlier worked in Delhi University.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I still work.

MR. CHAIRMAN: Once a Professor, always a Professor! He is married to Shrimati Namrata Jha and the couple is blessed with two daughters, Moulishree and Maitreyi; and that puts me in the same club as that of Prof. Jha, the daughters' club. I am sure, he will reciprocate by greater discipline and decorum in the House. ...*(Interruptions)*...

Shri Imran Pratapgarhi. ...*(Interruptions)*... He has his birthday on 6th August, the day after tomorrow. He is a Member of this House since July, 2022. He is a poet and takes to poetry for politics. I would urge him to take to poetry more for the sake of poetry. ...*(Interruptions)*...

On your and my behalf, I wish them a long, healthy and happy life. I extend our greetings to their families and friends as well. ...*(Interruptions)*...

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Now, Papers to be laid on the Table.

- I. Notifications of the Ministry of Consumer Affairs, Food and Public Distribution
- II. Notifications of the Ministry of Environment, Forest and Climate Change
- III. Accounts (2021-22) of CAQM and related papers

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री (श्री अश्विनी कुमार चौबे): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs), under sub-section (4) of Section 52 of the Legal Metrology Act, 2009:—

- (1) G.S.R. 214 (E), dated the 24th March, 2023, publishing the Legal Metrology (Packaged Commodities) Amendment (Amendment) Rules, 2023.
[Placed in Library. See No. L.T. 9850/17/23]
- (2) G.S.R. 412 (E), dated the 5th June, 2023, publishing the Legal Metrology (Packaged Commodities) (Amendment) Rules, 2023.
[Placed in Library. See No. L.T. 9851/17/23]
- (3) G.S.R. 456 (E), dated the 23rd June, 2023, publishing the Legal Metrology (Packaged Commodities) (Amendment) Rules, 2023.
[Placed in Library. See No. L.T. 9852/17/23]
- (4) G.S.R. 463 (E), dated the 28th June, 2023, publishing the Legal Metrology (Packaged Commodities) (Amendment) Rules, 2023.
[Placed in Library. See No. L.T. 9853/17/23]

II. (i) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 6035(E), dated the 23rd December, 2022, issued under sub sections (1) and (3) of Section 3 of the Environment (Protection) Act, 1986, amending the Principal Notification No. S.O. 489(E), dated the 30th April,

2003, by substituting certain entries, as mentioned therein, along with Delay Statement.

[Placed in Library. See No. L.T. 10015/17/23]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, under Section 26 of the Environment (Protection) Act, 1986, along with Delay Statement:-

- (1) G.S.R. 900(E), dated the 23rd December, 2022, publishing the Hazardous and Other Wastes (Management and Transboundary Movement) Second Amendment Rules, 2022.

[Placed in Library. See No. L.T. 9886/17/23]

- (2) G.S.R. 801(E), dated the 2nd November, 2022, publishing the E-Waste (Management) Rules, 2022.

- (3) G.S.R. 61(E), dated the 30th January, 2023, publishing the E-Waste (Management) Amendment Rules, 2023.

[Placed in Library. For (2) and (3) See No. L.T. 10016/17/23]

(iii) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 2241 (E), dated the 22nd May, 2023, issued under sub-section (1) of Section 49E of the Wild Life (Protection) Act, 1972, designating Dr. Satya Prakash Yadav, Additional Director General of Forests as the Management Authority for discharging the functions and exercising the powers under the said Act.

[Placed in Library. See No. L.T. 9887/17/23]

III. A copy each (in English and Hindi) of the following papers:-

- (a) Annual Accounts of the Commission for Air Quality Management (CAQM), for the year 2021-22, and the Audit Report thereon, under sub-section (4) of Section 17 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 10017/17/23]

Notifications of the Ministry of Railways

रेल मंत्रालय में राज्य मंत्री (श्री दानवे रावसाहेब दादाराव): महोदय, मैं रेल अधिनियम, 1989 की धारा 199 के अधीन रेल मंत्रालय की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (1) G.S.R. 264 (E), dated the 3rd April, 2023, publishing the Dedicated Freight Corridor Railway General (Amendment) Rules, 2023.
- (2) G.S.R. 526 (E), dated the 21st July, 2023, publishing the Indian Railways (Open Lines) General (Amendment) Rules, 2023.
- (3) G.S.R. 535 (E), dated the 25th July, 2023, publishing the Indian Railways (Open Lines) General (Second Amendment) Rules, 2023.

[Placed in Library. For (1) to (3) See No. L.T. 9855/17/23]

I. Notifications of the Ministry of Fisheries, Animal Husbandry and Dairying

II. Reports and Accounts (2020-21 and 2021-22) of the Animal Welfare Board of India, Haryana and related papers

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री (डा. संजीव कुमार बालियान): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying), issued under Section 3 read with clause (b) of Section 2 of the Live-stock Importation Act, 1898, along with Delay Statement:—

- (1) S.O. 4990 (E), dated the 20th October, 2022, amending the Principal Notification No. S.O. 1495 (E), dated the 11th June, 2014, by substituting certain entries, as mentioned therein.
- (2) S.O. 191 (E), dated the 11th January, 2023, amending the Principal Notification No. S.O. 1495 (E), dated the 11th June, 2014, by inserting certain entries, as mentioned therein.

[Placed in Library. For (1) and (2) See No. L.T. 10018/17/23]

II. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Animal Welfare Board of India,

Haryana, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Board.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 10018/17/23]

(ii) (a) Annual Report and Accounts of the Animal Welfare Board of India, Haryana, for the year 2021-22, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Board.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 9828/17/23]

Notifications of the Ministry of Commerce and Industry

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI ANUPRIYA SINGH PATEL): Sir, I lay on the Table—

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce), under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:—

- (1) S.O. 2690 (E), dated the 19th June, 2023, amending Paragraph 10.08 (ix) of the Foreign Trade Policy 2023, by substituting a revised Paragraph, as mentioned therein.
- (2) S.O. 3152 (E), dated the 17th July, 2023, amending Category 5B of the Appendix 3 (SCOMET List) of Schedule-2 of ITC HS Classification of Import and Export items by substituting certain entries, as mentioned therein.

[Placed in Library. For (1) and (2) See No. L.T. 9865/17/23]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce), under Section 34 of the Agriculture and Processed Food Products Export Development Authority Act, 1985,

along with a Delay Statement:—

- (1) No. APEDA/PAD/2017-18/000044, dated the 13th June, 2022, publishing the Agricultural and Processed Food Products Export Development Authority (Recruitment) Regulations, 2022.
- (2) No. APEDA/PAD/2017-18/000044, dated the 23rd November, 2022, publishing the Agricultural and Processed Food Products Export Development Authority (Recruitment) Amendment Regulations, 2022.

[Placed in Library. For (1) and (2) See No. L.T. 9954/17/23]

Notification of the Ministry of Electronics and Information Technology

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAJEEV CHANDRASEKHAR): Sir, I lay on the Table, a copy (in English and Hindi) of the Ministry of Electronics and Information Technology, Notification No. G.S.R. 275 (E), dated the 6th April, 2023, publishing the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Amendment Rules, 2023, under sub-section (3) of Section 87 of the Information Technology Act, 2000.

[Placed in Library. See No. L.T. 9866/17/23]

Notifications of the Ministry of Agriculture and Farmers Welfare

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्री कैलाश चौधरी): महोदय, मैं आवश्यक वस्तु अधिनियम, 1955 की धारा 3 की उप धारा (6) के अधीन कृषि एवं किसान कल्याण मंत्रालय (कृषि एवं किसान कल्याण विभाग) की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (1) S.O. 3240 (E), dated the 19th July, 2023, publishing the Fertiliser (Inorganic, Organic or Mixed) (Control) (Sixth) Amendment Order, 2023.
- (2) S.O. 3277 (E), dated the 21st July, 2023, notifying certain specifications, as mentioned therein, in respect of Phospho Gypsum (Granular) to be manufactured in India.

[Placed in Library. For (1) and (2) See No. L.T. 9934/17/23]

Report and Accounts (2021-22) of the Central Silk Board, Bengaluru and related papers

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI DARSHANA VIKRAM JARDOSH): Sir, I lay on the Table:-

(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 12 and Section 12A of the Central Silk Board Act, 1948:—

- (a) Annual Report of the Central Silk Board, Bengaluru, for the year 2021-22.
- (b) Annual Accounts of the Central Silk Board, Bengaluru, for the year 2021-22, and the Audit Report thereon.
- (c) Review by Government on the working of the above Board.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) and (b) above.

[Placed in Library. For (1) and (2) See No. L.T. 9867/17/23]

Reports and Accounts (2021-22) of NID, Assam and FDDI, NOIDA and related papers

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI SOM PARKASH): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the National Institute of Design (NID), Assam, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 9870/17/23]

- (ii) (a) Annual Report and Accounts of the Footwear Design and Development Institute, (FDDI), NOIDA, Uttar Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For See No. L.T. 9872/17/23]

Notifications of the Ministry of Communication

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI DEVUSINH CHAUHAN): Sir, I lay on the Table, a copy each (in English and Hindi)

of the following Notifications of the Ministry of Communication (Department of Posts), under sub-section (4) of Section 74 of the Indian Post Office Act, 1898:—

- (1) G.S.R. 382 (E), dated the 23rd May, 2023, publishing the Indian Post Office (2nd Amendment) Rules, 2023.
- (2) G.S.R. 462 (E), dated the 28th June, 2023, publishing the Indian Post Office (3rd Amendment) Rules, 2023.
- (3) G.S.R. 566 (E), dated the 31st July, 2023, publishing the Indian Post Office (Fourth Amendment) Rules, 2023.

[Placed in Library. For (1) to (3) See No. L.T. 9957/17/23]

MESSAGE FROM LOK SABHA

The Government of National Capital Territory of Delhi (Amendment) Bill, 2023

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Government of National Capital Territory of Delhi (Amendment) Bill, 2023 as passed by Lok Sabha at its sitting held on the 3rd August, 2023."

Sir, I lay a copy of the Bill on the Table.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE

डा. अनिल अग्रवाल (उत्तर प्रदेश): महोदय, मैं विभाग-संबंधित स्वास्थ्य और परिवार कल्याण संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) प्रस्तुत करता हूँ:-

- (i) 146th Report on the action taken by the Government on the recommendations/ observations contained in the 138th Report of the Committee on Medical Devices: Regulations & Control;
- (ii) 147th Report on the action taken by the Government on the recommendations/ observations contained in the 139th Report of the Committee on Cancer Care

- Plan & Management: Prevention, Diagnosis, Research and Affordability of Cancer Treatment; and
- (iii) 148th Report on Mental Health Care and its Management in Contemporary Times.

**REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES, LAW AND JUSTICE**

श्री सुशील कुमार मोदी (बिहार) : महोदय, मैं "चुनाव प्रक्रिया के विशिष्ट पहलू और उनका सुधार" के संबंध में विभाग-संबंधित कार्मिक, लोक शिकायत, विधि और न्याय संबंधी संसदीय स्थायी समिति का एक सौ बत्तीसवां प्रतिवेदन (अंग्रेज़ी तथा हिन्दी में) प्रस्तुत करता हूँ।

REPORT OF THE COMMITTEE ON PETITIONS

SHRI SUJEET KUMAR (Odisha): Sir, I present the One Hundred and Sixty First Report (in English and Hindi) of the Committee on Petitions on the petition praying for Modernization of Airports by Airports Authority of India.

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON LABOUR, TEXTILES AND SKILL DEVELOPMENT**

SHRI NEERAJ DANGI (Rajasthan): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development:-

- (i) Forty-ninth Report on 'Functioning of Directorate General of Training (DGT)' relating to the Ministry of Skill Development and Entrepreneurship; and
- (ii) Fiftieth Report on 'Welfare Schemes and Social Security Measures for Textile Workers in Organized and Unorganized Sectors' relating to the Ministry of Textiles.

REPORTS OF THE COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES

श्री दिनेशचंद्र जेमलभाई अनावाडीया (गुजरात) : महोदय, मैं अन्य पिछड़े वर्गों के कल्याण संबंधी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर

रखता हूँ:-

- (i) Twenty-second Report of the Committee (2022-23) on action taken by the Government on the observations/ recommendations contained in its Fifteenth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Canara Bank' pertaining to the Ministry of Finance (Department of Financial Services);
- (ii) Twenty-third Report of the Committee (2022-23) on action taken by the Government on the observations/recommendations contained in its Sixteenth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Gas Authority of India Limited (GAIL)' pertaining to the Ministry of Petroleum and Natural Gas;
- (iii) Twenty-fourth Report of the Committee (2022-23) on action taken by the Government on the observations/recommendations contained in its Seventeenth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Airports Authority of India (AAI)' pertaining to the Ministry of Civil Aviation; and
- (iv) Twenty-fifth Report of the Committee (2022-23) on action taken by the Government on the observations/ recommendations contained in its Eighteenth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in BSNL and MTNL' pertaining to the Ministry of Communications (Department of Telecommunications).

**ACTION TAKEN STATEMENTS OF THE DEPARTMENT-RELATED
PARLIAMENTARY STANDING COMMITTEE ON DEFENCE**

SHRI KAMAKHYA PRASAD TASA (Assam): Sir, I lay on the Table, a copy each (in English and Hindi) of the Final Action Taken Statements of the Government on the Recommendations contained in Chapter I and V of the following Reports of the Department-related Parliamentary Standing Committee on Defence:-

- (i) Ninth Report (Seventeenth Lok Sabha) of the Committee on the observations/recommendations contained in its Twenty-third Report (Sixteenth Lok Sabha) of the Committee (2016-17) on 'Proxy and Postal voting by Defence Services personnel in General Elections - an Evaluation';

- (ii) Tenth Report (Seventeenth Lok Sabha) of the Committee (2020-21) on the observations/ recommendations contained in its Fiftieth Report (Sixteenth Lok Sabha) of the Committee on 'Provision of all weather road connectivity under Border Roads Organisation (BRO) and other agencies upto international borders as well as the strategic areas including approach roads- an Appraisal';
- (iii) Eleventh Report (Seventeenth Lok Sabha) of the Committee (2020-21) on action taken by the Government on the observations/recommendations contained in its First Report (Seventeenth Lok Sabha) of the Committee on 'Demands for Grants' of the Ministry of Defence for the year 2019- 20 on 'General Defence Budget, Border Roads Organisation, Indian Coast Guard, Military Engineer Services, Directorate General Defence Estates, Defence Public Sector Undertakings, Canteen Stores Department, Welfare of Ex-Servicemen, Ex-Servicemen Contributory Health Scheme, Defence Pensions, Sainik Schools (Demand Nos. 18 and 21)';
- (iv) Twelfth Report (Seventeenth Lok Sabha) of the Committee (2020-21) on action taken by the Government on the observations/ recommendations contained in the Second Report (Seventeenth Lok Sabha) of the Committee (2019-20) on 'Demands for Grants' of the Ministry of Defence for the year 2019-20 'Army, Navy, Air Force and Joint Staff (Demand Nos. 19 and 20)';
- (v) Fourteenth Report (Seventeenth Lok Sabha) of the Committee (2020-21) on action taken by the Government on the observations/ recommendations contained in the Fifth Report (Seventeenth Lok Sabha) of the Committee (2019-20) on 'Demands for Grants' for the Ministry of Defence for the year 2020-21 on 'General Defence Budget, Border Roads Organization, Indian Coast Guard, Military Engineer Services, Directorate General Defence Estates, Defence Public Sector Undertakings, Canteen Stores Department, Welfare of Ex-Servicemen, Ex-Servicemen Contributory Health Scheme, Defence Pensions, Sainik Schools (Demand Nos. 18, 19, 20 and 21)';
- (vi) Fifteenth Report (Seventeenth Lok Sabha) of the Committee (2020-21) on action taken by the Government on the observations/recommendations contained in the Sixth Report (Seventeenth Lok Sabha) of the Committee (2019-20) on 'Demands for Grants' of the Ministry of Defence for the year 2020-21 on 'Army, Navy, Air Force and Joint Staff (Demand Nos. 19 and 20)';
- (vii) Seventeenth Report (Seventeenth Lok Sabha) of the Committee (2020-21) on action taken by the Government on the observations/recommendations contained in the Third Report (Seventeenth Lok Sabha) of the Committee (2019-20) on 'Demands for Grants' for the Ministry of Defence for the year 2019-

- 20 on ‘Capital Outlay on Defence Services, Procurement Policy, Defence Planning and Married Accommodation Project (Demand No. 20)’;
- (viii) Eighteenth Report (Seventeenth Lok Sabha) of the Committee (2020-21) on action taken by the Government on the observations/recommendations contained in its Seventh Report (Seventeenth Lok Sabha) of the Committee (2019-20) on ‘Demands for Grants’ of the Ministry of Defence for the year 2020-21 on ‘Capital Outlay on Defence Services, Procurement Policy, Defence Planning and Married Accommodation Project (Demand No. 20)’;
- (ix) Twenty-third Report (Seventeenth Lok Sabha) of the Committee (2021-22) on action taken by the Government on the observations/ recommendations contained in its Nineteenth Report (Seventeenth Lok Sabha) of the Committee (2020-21) on ‘Demands for Grants’ of the Ministry of Defence for the year 2020-21 on ‘General Defence Budget, Border Roads Organisation, Indian Coast Guard, Defence Estates Organisations, Defence Public Sector Undertakings, Canteen Stores Department, Welfare of Ex-Servicemen and Defence Pensions (Demand Nos. 18 and 21)’;
- (x) Twenty-fourth Report (Seventeenth Lok Sabha) of the Committee (2021-22) on action taken by the Government on the observations/recommendations contained in its Twentieth Report (Seventeenth Lok Sabha) of the Committee (2020-21) on ‘Demands for Grants’ of the Ministry of Defence for the year 2021-22 on ‘Army, Navy, Air Force and Joint Staff, Military Engineer Services, Ex-Servicemen Contributory Health Scheme and Sainik Schools (Demand Nos. 19 and 20)’;
- (xi) Twenty-fifth Report (Seventeenth Lok Sabha) of the Committee (2021-22) on action taken by the Government on the observations/recommendations contained in its Twenty-first Report (Seventeenth Lok Sabha) of the Committee (2020-21) on ‘Demands for Grants’ of the Ministry of Defence for the year 2021-22 on ‘Capital Outlay on Defence Services, Procurement Policy, Defence Planning and Married Accommodation Project (Demand No. 20)’; and
- (xii) Thirtieth Report (Seventeenth Lok Sabha) of the Committee (2021-22) on action taken by the Government on the observations/recommendations contained in its Twenty-second Report (Seventeenth Lok Sabha) of the Committee on Defence (2020-21) on ‘Demands for Grants’ of the Ministry of Defence for the year 2021-22 on ‘Ordnance Factories, Defence Research and Development Organization, Directorate General of Quality Assurance and National Cadet Corps (Demand no. 19 and 20)’.
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**STATEMENT OF THE DEPARTMENT-RELATED PARLIAMENTARY
STANDING COMMITTEE ON EXTERNAL AFFAIRS**

SHRI ABDUL WAHAB (Kerala): Sir, I lay on the Table, a copy (in English and Hindi) of the Statement showing action taken by the Government on the observations/recommendations contained in the Twenty-first Report of the Department-related Parliamentary Standing Committee on External Affairs (Seventeenth Lok Sabha) on action taken by the Government on the Observations/Recommendations contained in the Fifteenth Report on 'Welfare Of Indian Diaspora: Policies/ Schemes'.

STATEMENTS BY MINISTERS

**Status of implementation of recommendations/observations contained in the 52nd
Report of the Department-related Parliamentary Standing Committee
on Agriculture, Animal Husbandry and Food Processing**

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्री कैलाश चौधरी): महोदय, मैं कृषि अनुसंधान और शिक्षा विभाग, कृषि एवं किसान कल्याण मंत्रालय की अनुदान मांगों (2023-24) के संबंध में विभाग-संबंधित कृषि, पशु पालन और खाद्य प्रसंस्करण संबंधी संसदीय स्थायी समिति के 52वें प्रतिवेदन में अंतर्विष्ट सिफारिशों/समुक्तियों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

**Status of implementation of recommendations/observations contained in the
311th, 316th, 319th and 321st Reports of the Department-related
Parliamentary Standing Committee on Industry**

विद्युत मंत्रालय में राज्य मंत्री; तथा भारी उद्योग मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल): महोदय, मैं निम्नलिखित के संबंध में वक्तव्य सभा पटल पर रखता हूँ:-

- (a) Status of implementation of recommendations/observations contained in the 311th Report of the Department-related Parliamentary Standing Committee on Industry on Demands for Grants (2021-22) pertaining to the Ministry of Heavy Industries.
- (b) Status of implementation of recommendations/observations contained in the 316th Report of the Department-related Parliamentary Standing Committee on

Industry on Demands for Grants (2022-23) pertaining to the Ministry of Heavy Industries.

- (c) Status of implementation of recommendations/observations contained in the 319th Report of the Department-related Parliamentary Standing Committee on Industry on Demands for Grants (2023-24) pertaining to the Ministry of Heavy Industries.
- (d) Status of implementation of recommendations/observations contained in the 321st Report of the Department-related Parliamentary Standing Committee on Industry on Demands for Grants (2023-24) pertaining to the Ministry of Heavy Industries.

Status of implementation of recommendations/observations contained in the 24th Report of the Department-related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री ; तथा ग्रामीण विकास मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति): महोदय, मैं खाद्य और सार्वजनिक वितरण विभाग, उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय की अनुदान मांगों (2023-24) के संबंध में विभाग-संबंधित उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण संबंधी संसदीय स्थायी समिति के 24वें प्रतिवेदन में अन्तर्विष्ट सिफारिशों/समुक्तियों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखती हूँ।

Status of implementation of recommendations/observations contained in the 54th Report of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री (डा. संजीव कुमार बालियान): महोदय, मैं पशुपालन और डेयरी विभाग, मत्स्य पालन, पशुपालन और डेयरी मंत्रालय की अनुदान मांगों (2023-24) के संबंध में विभाग-संबंधित कृषि, पशुपालन और खाद्य प्रसंस्करण संबंधी संसदीय स्थायी समिति के 54वें प्रतिवेदन में अन्तर्विष्ट सिफारिशों/समुक्तियों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

MOTION FOR ELECTION TO THE CENTRAL SILK BOARD (CSB), BENGALURU

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES; AND THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRIMATI DARSHANA VIKRAM

JARDOSH): Sir, I move:

“That in pursuance of Section 4(3) (c) of the Central Silk Board Act, 1948, read with Rule 4 and Rule 5(2) of the Central Silk Board Rules, 1955, this House do proceed to elect, in such manner as directed by the Chairman, one Member from amongst the Members of the House to be member of the Central Silk Board to fill up the vacancy caused due to retirement of Shrimati Sampatiya Uikey from the Membership of Rajya Sabha *w.e.f.* 29.06.2022.”

The question was put and the motion was adopted.

**MOTION FOR ELECTION TO THE COMMITTEE ON WELFARE OF
OTHER BACKWARD CLASSES (OBCs)**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, I move:

“That this House resolves that the Rajya Sabha join the Committee of both the Houses on Welfare of Other Backward Classes (OBCs) for the term of one year beginning from the date of the first sitting of the Committee, and proceed to elect, in such manner as directed by the Chairman, ten Members from amongst the Members of the House to serve on the said Committee.”

The question was put and the motion was adopted.

STATEMENT REGARDING GOVERNMENT BUSINESS

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, I rise to announce that Government Business for the remaining part of the 260th Session of Rajya Sabha will consist of:-

1. Consideration and passing of the following Bills, as passed by Lok Sabha:-
 - i. The Repealing and Amending Bill, 2023;

- ii. The Registration of Births and Deaths (Amendment) Bill, 2023;
 - iii. The National Nursing and Midwifery Commission Bill, 2023;
 - iv. The National Dental Commission Bill, 2023; and
 - v. The Constitution (Scheduled Castes) Order (Amendment) Bill, 2023.
2. Statutory Resolution seeking disapproval of the Government of National Capital Territory of Delhi (Amendment) Ordinance, 2023 (No.1 of 2023) promulgated by the President of India on the 19th of May, 2023 and consideration and passing of the Government of National Capital Territory of Delhi (Amendment) Bill, 2023, as passed by Lok Sabha.
 3. Consideration and passing of the following Bills after they are passed by Lok Sabha:-
 - i. The Inter-Services organization (Command, Control and Discipline) Bill, 2023;
 - ii. The Indian Institutes of Management (Amendment) Bill, 2023;
 - iii. The Digital Personal Data Protection Bill, 2023; and
 - iv. The Pharmacy (Amendment) Bill, 2023.
 4. Consideration and passing of the Anusandhan National Research Foundation Bill, 2023, after it is introduced, considered and passed by Lok Sabha.

REGARDING DISCUSSION UNDER RULE 267 AND RULE 176

MR. CHAIRMAN: Hon. Members, I have received 48 notices under Rule 267. Most of these... *...(Interruptions)...* Leader of the House, *...(Interruptions)...* What is the point? What is the issue? *...(Interruptions)...* Nothing will go on record. *...(Interruptions)...* What is the issue? *...(Interruptions)...*

सभा के नेता (श्री पीयूष गोयल): सर, यह सभी की चिंता है। सभी माननीय सदस्य बहुत चिंतित हैं *...(व्यवधान)...* राजस्थान में जिस प्रकार से दिन-दहाड़े हमारी छोटी बेटियों और हमारी बच्चियों के साथ अलग-अलग प्रकार से दुर्व्यवहार हो रहा है, इसके ऊपर अवश्य सदन को विचार करना चाहिए। *...(व्यवधान)...* पहले भी राजस्थान की गंभीर स्थिति पर रूल 176 का नोटिस मेम्बर्स ने मूव किया था। *...(व्यवधान)...* सरकार उस पर चर्चा के लिए तैयार है। हम चाहते हैं कि राजस्थान की इस गंभीर समस्या और राजस्थान में जो टोटल ब्रेक डाउन ऑफ लॉ एंड ऑर्डर हुआ है, हमारी बेटियों, बहुओं और बहनों के साथ जिस प्रकार से प्रताड़ना हो रही है *...(व्यवधान)...* इसके ऊपर सदन में जरूर चर्चा होनी चाहिए। *...(व्यवधान)...* सर, रूल 176 का मोशन मूव हुआ है। उसको एडमिट करके कृपया उस पर जल्दी से जल्दी चर्चा रखी जाए। *...(व्यवधान)...*

MR. CHAIRMAN: The Leader of the Opposition ...*(Interruptions)*... Please, please. ...*(Interruptions)*... I will appeal to you; when the Leader of the House and the Leader of the Opposition are on legs, then, at least, we should maintain total decorum. ...*(Interruptions)*... I have given the floor to Shri Mallikarjun Kharge. ...*(Interruptions)*...

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): सर, देखिए ...*(व्यवधान)*...

MR. CHAIRMAN: Nothing will go on record except what Mr. Kharge says. ...*(Interruptions)*... I appeal to the Leader of the House ...*(Interruptions)*... Leader of the House, please restore order. ...*(Interruptions)* Nothing will go on record except what the Leader of the Opposition says. ...*(Interruptions)*...

श्री मल्लिकार्जुन खरगे: सर, इनको शांत तो कीजिए ...*(व्यवधान)*...

MR. CHAIRMAN: Hon. Members, this is not the way to run the House. ...*(Interruptions)*... When I gave the floor to the Leader of the House, he was heard... ...*(Interruptions)*... You did not allow me to complete. He was heard under disruptions. I gave an opportunity to the Leader of the Opposition, and there is an uproar. ...*(Interruptions)*... Hon. Members, I would urge you; we will send a good signal, make positive contribution only when we hear each other. If we don't hear each other, cause disturbance and disruption, we are not making any headway. I appeal to you, and take it seriously, the Leader of the Opposition has to be heard with rapt attention. ...*(Interruptions)*... If there are issues, I will give the floor to everyone concerned. You will be heard on reciprocal basis only. If we develop a habit that when someone from this side is on his legs, we rise on our seats, and when Mr. Piyush Goyal is on his legs, the other side rises. This will not be countenanced. ...*(Interruptions)*... Let me tell you that we will earn the respect of the people, and we will have good, wholesome ecosystem amongst us, when no Member of the House can say anything which is not constitutionally palatable. Please listen to the Leader of the Opposition with rapt attention. ...*(Interruptions)*... I may name a Member who doesn't observe decorum when another Member is speaking. Hon. Leader of the Opposition, we seek your guidance and enlightenment so that the House has a good image outside. ...*(Interruptions)*... I am sure it will happen. ...*(Interruptions)*...

श्री मल्लिकार्जुन खरगे: चेयरमैन सर, मैं बार-बार उठ कर रूल 267 पर चर्चा के लिए मांग कर रहा हूँ। ...**(व्यवधान)**... सर, उधर सरकारी पक्ष के जो बीजेपी के मेम्बर्स हैं, वे राजस्थान का सवाल यहां पर उठा रहे हैं। ...**(व्यवधान)**... आप इसके बारे में असेम्बली में बोल सकते हैं। ...**(व्यवधान)**... वे असेम्बली में जाकर बोल सकते हैं। ...**(व्यवधान)**... इसके लिए यह फोरम नहीं है। ...**(व्यवधान)**... सर, राजस्थान के बारे में, छत्तीसगढ़ के बारे में, महाराष्ट्र के बारे में बोलने के लिए यह सदन नहीं है। ...**(व्यवधान)**... उनके मेम्बर्स को बोलिए, वे ताकतवर हैं, तो वहां पर बोलें। ...**(व्यवधान)**... वहां पर उसका रिप्लाइ चीफ मिनिस्टर देते हैं। ...**(व्यवधान)**... लेकिन मेरा कहना यह है कि रूल 267 के तहत मैंने जो मुद्दा उठाया है, मैंने उसके रीजन्स भी दिए हैं। ...**(व्यवधान)**... वहां पर हमारे लोग उनको रिप्लाइ देने के लिए समर्थ हैं। ...**(व्यवधान)**... अपने लोगों को बोलिए कि वहां जाकर कहें। ...**(व्यवधान)**... उन्हें रिप्लाइ देने के लिए समर्थ हैं। ...**(व्यवधान)**...

MR. CHAIRMAN: Hon. Members, please. ...*(Interruptions)*.. Mr. Piyush Goyal, ask them to sit down. ...*(Interruptions)*... What is this? ...*(Interruptions)*... Mr. Nagar. ...*(Interruptions)*... एक बार तो ऐसा मौका आने दो कि मेरे अलावा सदन में कोई नहीं बोल रहा हो। ...**(व्यवधान)**... माननीय सदस्यगण, मैंने एक प्वाइंट ऑफ ऑर्डर पर अपना निर्णय दिया था और उस प्वाइंट ऑफ ऑर्डर का मेन मुद्दा था कि इस हाउस की डिस्कशन करने की क्या ताकत है, क्या कुछ ऐसे मुद्दे हैं, जिन पर यह हाउस डिस्कस नहीं कर सकता और मेरी रूलिंग बिल्कुल क्लियर थी।

I had held in categorical terms that the Constitution permits this House to discuss everything. There is one qualified discussion and that is with respect to Judges. That discussion is also provided, but under a different mechanism. So, I held in firm terms that there is no issue or individual which cannot be discussed or debated in this House, whether it is Manipur or whether it is Rajasthan or whether it is Chhattisgarh...*(Interruptions)*... It can be discussed. ...*(Interruptions)*...

SHRI JAIRAM RAMESH (Karnataka): Sir, how you can compare...
...*(Interruptions)*...

MR. CHAIRMAN: I had myself allowed discussion on Manipur. ...*(Interruptions)*... I had allowed discussion on Manipur for as much time as the House wants to discuss. ...*(Interruptions)*... The House is adjourned to meet at 12.00 noon.

The House then adjourned at thirty-one minutes past eleven of the clock.

The House reassembled at twelve of the clock,

MR. CHAIRMAN *in the Chair.*

MR. CHAIRMAN: Hon. Members, please. ...*(Interruptions)*... Yes, Shri Ghanshyam Tiwari, what do you have to say? ...*(Interruptions)*...

श्री घनश्याम तिवाड़ी (राजस्थान): माननीय सभापति महोदय, राजस्थान में 14 साल की लड़की को 6 लोगों ने गैंग रेप करके भट्टी में जला दिया। ...*(व्यवधान)*... सारे राजस्थान में इस प्रकार की घटनाएँ रोज रिपीट हो रही हैं। ...*(व्यवधान)*... मैंने रूल 176 के तहत नोटिस दिया हुआ है। ...*(व्यवधान)*... माननीय सभापति महोदय, उस पर चर्चा होनी चाहिए। ...*(व्यवधान)*... हिन्दुस्तान में राजस्थान में सबसे ज्यादा बलात्कार हो रहे हैं। ...*(व्यवधान)*... राजस्थान में कानून और व्यवस्था ...*(व्यवधान)*... राजस्थान में अराजकता की स्थिति हो गई है। ...*(व्यवधान)*...

SHRI PRAMOD TIWARI (Rajasthan): Sir, a point of order. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, a point of order. ...*(Interruptions)*...

MR. CHAIRMAN: Shri Pramod Tiwari. ...*(Interruptions)*... Under which rule? ...*(Interruptions)*...

श्री प्रमोद तिवारी: सर, राज्य सभा की नियमावली में रूल 238(ii) ...*(व्यवधान)*... सर, रूल 238(ii) ...*(व्यवधान)*...

MR. CHAIRMAN: The problem is that when you speak and Shri Jairam joins you, I cannot understand. ...*(Interruptions)*...

श्री प्रमोद तिवारी: सर, पेज नं. 95 ...*(व्यवधान)*... सर, मेरा कहना यह है कि सदन की एक गरिमा है। ...*(व्यवधान)*... सदन की एक गरिमा है। ...*(व्यवधान)*... यहाँ हर सदस्य का बराबर का सम्मान है। ...*(व्यवधान)*... जो यहाँ चुन कर आता है, वह भारत के अपने मतदाताओं का प्रतिनिधित्व करता है। ...*(व्यवधान)*... अगर हमारे सम्मान के विरुद्ध कोई बात बोली जाती है, तो वह देश के संविधान के विरुद्ध बोली जाती है, ...*(व्यवधान)*... नियमावली के विरुद्ध बोली जाती है। ...*(व्यवधान)*...

श्री पीयूष गोयल: सभापति जी, हमने सरकार की तरफ से रूल 176 के तहत राजस्थान के विषय में दरखास्त की है। ...*(व्यवधान)*... वहाँ पर बहुत गंभीर परिस्थितियाँ हैं। ...*(व्यवधान)*... हम इस पर भी चर्चा चाहते हैं। ...*(व्यवधान)*... आपने रूल 176 के तहत मणिपुर का विषय एक्सेप्ट किया है। ...*(व्यवधान)*... आपने मणिपुर का विषय लिस्ट भी किया था। ...*(व्यवधान)*... हम चाहते हैं कि आप जल्द से जल्द राजस्थान के ऊपर भी बिजनेस लाएँ। ...*(व्यवधान)*... इस पर आज ही चर्चा होनी चाहिए। ...*(व्यवधान)*... राजस्थान के ऊपर भी चर्चा होनी चाहिए। ...*(व्यवधान)*...

MR. CHAIRMAN: Yes, the Leader of the Opposition. ...*(Interruptions)*...

श्री पीयूष गोयल: राजस्थान की समस्या बहुत गंभीर है। ...*(व्यवधान)*... हमारी बेटियों, हमारी बहुओं के साथ जो दुर्व्यवहार हो रहा है, जो प्रताड़ना हो रही है, उस पर इस सदन में अवश्य चर्चा होनी चाहिए। ...*(व्यवधान)*...

MR. CHAIRMAN: The Leader of the Opposition. ...*(Interruptions)*... Please. ...*(Interruptions)*...

श्री पीयूष गोयल: राजस्थान एक बहुत ही बुरी हालत में चल रहा है। ...*(व्यवधान)*... राजस्थान की सरकार पूरे तरीके से फेल हो गई है। ...*(व्यवधान)*... माँ-बहनों की इज्जत बचाने के लिए और माँ-बहनों की खातिर राजस्थान के विषय पर चर्चा होनी चाहिए। ...*(व्यवधान)*...

श्री जयराम रमेश: सर, यह क्या है? ...*(व्यवधान)*...

श्री मल्लिकार्जुन खरगे: सर, मैं यह प्रियेयर करके आया हूँ, मैं बोलता हूँ। ...*(व्यवधान)*...

MR. CHAIRMAN: The Leader of the Opposition, please. ...*(Interruptions)*...

श्री मल्लिकार्जुन खरगे: सभापति जी, मणिपुर में जो अशांति आरंभ हुई है, ...*(व्यवधान)*... 93 दिन हो गए हैं, ...*(व्यवधान)*... विपक्ष वहाँ जाकर ...*(व्यवधान)*... हम नियम 267 के तहत मणिपुर पर विस्तार से चर्चा माँग रहे हैं। ...*(व्यवधान)*... धन्यवाद, जो लीडर ऑफ दि हाउस इसको मान गए हैं, ...*(व्यवधान)*... मैं अपना भाषण शुरू करता हूँ, क्योंकि उन्होंने कहा है ...*(व्यवधान)*... सर, कभी हमने 65 नोटिसेज़ दिए, ...*(व्यवधान)*... कभी हमने 58 नोटिसेज़ दिए, ...*(व्यवधान)*...

MR. CHAIRMAN: The House stands adjourned to meet at 11.00 a.m. on Monday, the 7th August, 2023.

The House then adjourned at four minutes past twelve of the clock till eleven of the clock on Monday, the 7th August, 2023.

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